

J
ITEM NO.34

COURT NO.11

SECTION IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).25372/2005

(From the judgement and order dated 11/03/2005 in MFA No.
8531/2004 of The HIGH COURT OF KARNATAKA AT BANGALORE)

IBRAHIM Petitioner(s)

VERSUS

RAJU & ORS. Respondent(s)

(With appln(s) for c/delay in filing SLP and c/delay in refiling
SLP and office report)

Date: 16/11/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Petitioner(s) Dr. Sushil Balwada,Adv.

For Respondent(s) Mr.S.L.Gupta, Adv.
Mr. Goodwill Indeevar,Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the
petitioner, hearing of this petition is adjourned for three weeks.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master